


HIGH COURT OF CHHATTISGARH : BILASPUR

ENDORSEMENT

Endt. No. 749/Confdl./2021
I-8-2/2002 (Pt. XIII)

Bilaspur, dated the 20/10/2021

Copy of letter no. 17(15)/2021-PL/NGT dated 05.10.2021 of the Director (Policy and Law), Government of India, Ministry of Environment, Forest and Climate Change (Policy & Law Section), New Delhi regarding Selection for appointment of Judicial Members in the National Green Tribunal is enclosed herewith for information of the candidates concerned.


20-10-21
(Sanjay Kumar Jaiswal)
Registrar General

Encl: As above

**No. 17(15)/2021-PL/NGT
Government of India
Ministry of Environment, Forest and Climate Change
(Policy & Law Section)**

Level-III, Jal Wing,
Indira Paryavaran Bhawan,
Jor Bagh Road, Aliganj, New Delhi-110 003
Dated the 5th October, 2021

Sub: Selection for appointment of Judicial Members in the National Green Tribunal-reg.

The Government of India enacted the National Green Tribunal (NGT) Act, 2010 (19 of 2010) for effective and expeditious disposal of cases relating to environmental protection and conservation of forests and other natural resources including enforcement of any legal right relating to environment and giving relief and compensation for damages to persons and property and for matters connected therewith or incidental thereto. As per Section 3 of the NGT Act, 2010 the Central Government established the National Green Tribunal.

2. The Ministry of Environment, Forest and Climate Change, Government of India invites applications for filling up the five (05) vacant posts of Judicial Members in the NGT as per the provisions of the NGT Act, 2010; the Tribunals Reforms Act, 2021 read with the Tribunal (Conditions of Service) Rules, 2021 from eligible Indian Citizens. Mere eligibility will not entitle any candidate for being short-listed or selected.

3. The educational qualifications, eligibility and terms and conditions of the appointment of a candidate will be governed by the provisions of the Tribunals (Conditions of Service) Rules, 2021 and the Tribunals Reforms Act, 2021. The NGT Act, 2010 (Rules made thereunder) and the Tribunals Reforms Act, 2021, the Tribunal (Conditions of Service) Rules, 2021 are available on the Ministry's website: www.moef.gov.in.

4. The Tribunal has five places of sitting, namely, New Delhi, Bhopal, Chennai, Kolkata and Pune. A Judicial Member, upon selection, may be posted at any of these places.

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5. The Central Government reserves the right to withdraw advertised posts at any time without assigning any reason and also reserves the right to increase or decrease the number of vacancies as well as fill or not to fill the posts and its decision in this regard shall be final.
6. Eligible and interested persons may submit their applications in the prescribed format along with all supporting documents (self-attested) to **Director, Policy and Law Division, Ministry of Environment, Forest & Climate Change, Level-III, Jal Wing, Indira Paryavaran Bhawan, Aliganj, Jor Bagh, New Delhi - 110003** on or before **26.10.2021 (05:00 PM)** and by email at **policyandlaw-mef@gov.in**.
7. Applications which are incomplete or not in the prescribed format or not accompanied by the supporting documents, as mentioned above, shall not be entertained and would be liable to be summarily rejected by the Competent Authority.
8. No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make their own arrangements.
9. Advertisement and prescribed application form can also be downloaded from Ministry's website: www.moef.gov.in.

31/10/2021

(Ashok Kumar Pateshwary)
Director (Policy and Law)
Tel No. 011-24695290
Email : ak.pateshwary@gov.in

APPLICATION FORM FOR THE POST OF JUDICIAL MEMBER
OF THE NATIONAL GREEN TRIBUNAL (NGT)

1. Name of the post applied for:
2. Full Name (in Block Letters):
3. Father's Name:
4. Date of Birth: (DD/MM/YYYY)/...../.....
5. Age as on 26.10.2021: YearsMonths
6. Date of retirement under Central/State Government:
(DD/MM/YYYY)/...../.....

Affix recent passport size photograph (Please put Signature in the box below)

7. Address:

i. Residential: State:..... PIN Code: Telephone /Mobile No. Email ID:	ii. Office Particulars (If applicable): State:..... PIN Code: Telephone /Mobile No. Email ID:
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8. Category (SC/ST/OBC/General):
9. (a) Present post held:
- (b) Date since held:
- (c) Whether cadre post or on deputation:
10. Eligibility Criteria and experience (Candidates should fill up Annexure -I)
11. (a) Whether any punishment awarded to the applicant during the last 10 years (Y/N)
 If Yes, the details thereof:
- (b) Whether any action or inquiry is pending against the applicant (Y/N)
 If yes, the details thereof:

Place:.....
 Date:

(Name and Signature of the applicant)

ANNEXURE – I

1. Eligibility Criteria for Judicial Members:

i. Academic Qualifications:

(Starting from highest degree obtained since Graduation)

Name of the University/Equivalent Institution	Degree	Year of passing	% of Obtained	Marks	Subjects Specialization

ii. Nature and duration of experience relevant for the advertised post and job description:

Particulars	Length of Service		Whether Eligible (Y/N)
	From	To	
Judge of the High Court with place of posting			
District Judge and Additional District Judge for a period of 10 years with place of posting			
Experience in adjudicating Environment/Forest Matters			
Advocates practicing for a period of 10 years with substantial experience in litigation in matters relating to environment and forest in NGT, High Court or Supreme Court			

Additional information the candidate may furnish with regard to:

- (a) Experience in Environment/ Forest Matters;
- (b) Research publications and reports and special projects:
- (c) Award / Scholarship / Official Appreciation:
- (d) Affiliation with the professional bodies / institutions /societies and any other information.

(Note: Documents/certificates etc. submitted in support shall be Self Attested by the candidate)

DECLARATION

I certify that the foregoing details furnished by me are true and I am eligible for the post.

I further submit my willingness that I will join the post, if selected. In case, I do not join within 30 days of the offer of appointment or submit my willingness, I may be debarred for a period of three years from appointment in all Autonomous Bodies/Statutory bodies/Regulatory Bodies of the Government. I will, before entering upon the office, declare my assets, and my liabilities and financial and other interests, in accordance with Rule 15 of the Tribunal (Condition of Service) Rules, 2021.

(Name and Signature of the applicant)

Date:

(To be filled by the Court/Tribunal/Ministry/Department/Organisation concerned for serving applicants)

It is certified that the particulars furnished above have been scrutinized and found to be correct as per official records.

**Signature & Designation of
the competent Forwarding Authority
with Telephone No. & Office Seal.**

5 Judicial Member unless he is-

(i) is, or has been, a Judge of a High Court; or

(ii) has, for ten years, been an advocate with substantial experience in litigation in service matters in Central Administrative Tribunal, Armed Forces Tribunal, High Court or Supreme Court.

(c) Administrative Member, unless he, –

(i) has held or has been holding the rank of Major General or above for a total period of three years in the Army or equivalent rank in the Navy or the Air Force; or

(ii) has served for not less than one year as Judge Advocate General in the Army or the Navy or the Air Force, and is not below the rank of Major General, Commodore and Air Commodore respectively; or

(iii) is a person of ability, integrity and standing having special knowledge of, and professional experience of not less than thirty years in, economics, business, commerce, law, finance, accountancy, management, industry, public affairs, administration or in any other matter useful to the Armed Forces Tribunal.

(15) In case of National Green Tribunal under the National Green Tribunal Act, 2010 (19 of 2010), a person shall not be qualified for appointment as,-

(a) Chairperson, unless he, –

(i) is, or has been, a Judge of Supreme Court; or

(ii) is, or has been, Chief Justice of a High Court.

(b) Judicial Member, unless he, –

(i) is, or has been, a Judge of a High Court; or

(ii) has, for a combined period of ten years, been a District Judge and Additional District Judge; or

(iii) has, for ten years, been an advocate with substantial experience in litigation in matters relating to environment and forest in National Green Tribunal, High Court or Supreme Court.

(c) Expert Member, unless he, –

(i) has a degree or Post-graduation degree or Doctorate Degree in Science and has an experience of twenty-five years in the relevant field including five years' practical experience in the field of environment and forests (including pollution control, hazardous substance management, environment impact assessment, climate change management, biological diversity management and forest conservation) in a reputed National level institution; or

(ii) has administrative experience of twenty years including experience of five years in dealing with environmental matters in the Central Government or a State Government or in a reputed National or State level institution.

4. Selection for posts of Members and Chairpersons.— (1) The Committee may cause a vacancy circular to be issued through the Member-Secretary, giving details of the posts of Members proposed to be filled up, including the following—

(b) qualifications;

(c) salary and allowances;

(d) format for application; and